

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 557 of 2020**

**IN THE MATTER OF:**

**Madhusudan Tantia**

**...Appellant**

**Versus**

**Amit Choraria & Anr.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Jishnu Saha and Mr. Dharendra Nath Sharma,  
Advocates**

**For Respondent :**

**Mr. Anjan Roy, Advocate for R-2  
Mr. Amit Choraria and Mr. Hanuman Mal Choraria,  
Advocates for IRP**

**O R D E R**

**(Through Virtual Mode)**

**14.07.2020** Learned counsel for the Resolution Professional submits that the reply-affidavit and also the rejoinder has been filed through electronic mode but hard copies of the same could not be filed within the given time frame.

Let the pleading be completed within one week.

List the matter 'for Admission (After Notice)' on **30<sup>th</sup> July, 2020**.

Till the next date of hearing, the interim directions will continue.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ Dr. Ashok Kumar Mishra ]  
Member (Technical)**

/ns/gc/